RAJYA SABHA

Friday, the 11th December, 1959/the 20th Agrahayana 1881 (Saka)

The House met at eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

REFERENCE TO NOTICE FOR MOTION FOR PAPERS ON THE POLICE FIRING IN MYSORE

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Deputy Chairman, yesterday I raised this issue of police firing and I had given notice of a motion calling for papers regarding the police firing on students in Mysore.

MR. DEPUTY CHAIRMAN: Yes, the Chairman told you that it had been sent immediately to the Home Minister.

SHRI BHUPESH GUPTA (West Bengal): But, sir, there is no reason why so much time should be taken by the Home Minister. In the other House they take only two days for such motions.

MR. DEPUTY CHAIRMAN: Law and order is a State subject, and they have to get a report from the State.

SHRI MULKA GOVINDA REDDY: Sir, the position is that today is the last day of the week.

MR. DEPUTY CHAIRMAN: It has been sent to them immediately. They have to get the information from the State. As soon as we hear from the Home Minister . . .

SHRI BHUPESH GUPTA: But is it that you have to rely on the Home Minister? You can certainly direct the Home Minister to come and make a statement here.

MR. DEPUTY CHAIRMAN: According to our Rules it has to be sent to the Home Minister.

SHRI BHUPESH GUPTA: But must we rely on him?

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DR. R. B. GOUR (Andhra Pradesh): Mr. Deputy Chairman, in this respect may I submit that we are not guided by what the Minister thinks but by what the Chairman thinks and by what you think? Now, Sir, in the case of a No-Day-Yet-Named motion or Motion for Papers it is you who has to decide or it is the Chairman who has to decide whether the matter is to be admitted or not. The Government has to respond to your decision.

MR. DEPUTY CHAIRMAN: But there is a definite rule about it.

SHRI BHUPESH GUPTA: What is that rule, Sir?

MR. DEPUTY CHAIRMAN: It says:

"If the Chairman is satisfied after calling for such information from the member who has given notice and from the Minister as he may consider necessary that the matter is urgent and of sufficient importance to be raised in the Council at an early date he may admit the motion....".

So, we have to consult the Minister. After the information is available, the Chairman will decide it.

SHRI BHUPESH GUPTA: It is entirely your discretion, Sir, I agree. But if the Minister delays it or is unnecessarily prevaricating in this matter . . .

MR. DEPUTY CHAIRMAN: The Chairman will look into the matter.

SHRI BHUPESH GUPTA: That is quite right.

SHRI B. D. KHOBARAGADE: Why should there be so much delay on the part of the Government?

MR. DEPUTY CHAIRMAN: Sit down, Mr. Khobaragade. Mr. Amolakh Chand.